CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 246/AT/2025

Coram:

Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member

Date of Order: 15th May, 2025

In the matter of

Petition under Section 63 of the Electricity Act, 2003 for the adoption of tariff for 200 MW capacity awarded for assured Peak Supply of 800 MWh (200 MW × 4 Hrs.) from ISTS connected Renewable Energy Power Projects (SECI FDRE VI) and selected through the competitive bidding process under the Bidding Guidelines issued by the Ministry of Power, Govt. of India on 9.6.2023 and its amendments thereof.

And

In the matter of

Solar Energy Corporation of India Limited,

6th Floor, Plate-B, NBCC Office Block Tower-2, East Kidwai Nagar, New Delhi-110023.

...Petitioner

Versus

Altra Xergi Power Private Limited,

8th Floor, DLF Square, DLF Phase 2, Gurugram-122002, Haryana.

...Respondent

Parties Present:

Ms. Mandakini Ghosh, Advocate, SECI Shri Rahul Ranjan, Advocate, SECI Shri Prajeet Ghosh, Advocate, SECI Ms. Catherine Ayallore, Advocate, AXPPL

<u>ORDER</u>

The Petitioner, Solar Energy Corporation of India Limited (hereinafter referred to as "SECI/Petitioner"), has filed the present Petition with the following prayers:

"(a) Adopt the tariff discovered in the tariff based competitive bidding process for 200 MW Renewable Power Projects based on e-Reverse Auction (e-RA).

- (b) Approve Trading Margin of Rs.0.07/kWh to be paid by the Distribution Companies/Buying Entity(ies) as specified in the Guidelines; and
- (c) Pass any other or further order which this Commission may deem fit and proper in the facts and circumstances of this case."
- 2. The matter was admitted on 20.3.2025 and the Petitioner was directed to submit a copy of the conformity certificate pertaining to the justification of rates identified during the bidding process that these rates align with the prevailing market prices.
- 3. Subsequently, the Petitioner vide its affidavit dated 3.5.2025, has submitted that while offers for power procurement under the scheme have been extended to various distribution licensees (Discoms) across multiple States, formal consents and confirmations for execution of the corresponding Power Sale Agreements (hereinafter referred to as "PSAs") are still awaited. The Petitioner has further submitted that in view of the exceptional and unprecedented situation, upstream market response has materialized. However, binding downstream commitments from the Buying Entities are pending. Accordingly, the Petitioner sought permission to withdraw the present Petition with liberty to file a fresh Petition at an appropriate stage, upon finalization and execution of the requisite PSAs with the concerned Discoms. The Petitioner has prayed to adjust the filing fee paid in the present Petition against the Petition to be filed in future for the same purpose.
- 4. The matter was listed for the hearing on 8.6.2025. The learned counsel for the Petitioner reiterated the affidavit dated 3.5.2025 and sought permission to withdraw the instant Petition with the liberty to file a fresh Petition at an appropriate stage, upon finalization and execution of the requisite PSAs with the concerned Discoms. The learned counsel further requested to adjust the filing fee paid in the present Petition.

- 5. In view of the submissions of the learned counsel for the Petitioner, the Petitioner is permitted to withdraw the present Petition. The filing fee paid in the present Petition shall be adjusted against the Petition to be filed by the Petitioner on the same issue in the future.
- 6. Accordingly, Petition No. 246/AT/2025 is disposed of as withdrawn.

Sd/- sd/- sd/- sd/- (Ravinder Singh Dhillon) (Ramesh Babu V.) (Harish Dudan) (Jishnu Barua) Member Member Chairperson